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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ **W.P.(C) 4452/2019 and C.M. No.45957/2019**

VIJAY KUMAR PANDEY AND ANR.

..... Petitioners

Through: Mr. Gautam Narayan (Amicus Curiae), Ms. Asmita Singh, Mr. Harshit Goel & Ms. Akriti Arya, Advocates.

versus

UNION OF INDIA AND ORS.

..... Respondents

Through: Mr. Anurag Ahluwalia, CGSC & Mr. Traveen Singh Nandha, GP, for the Respondents No.1 & 2/ UOI.

Mr. Neeraj Shekhar, Dr. Sumit Kumar, Ms. Mrigna Shekhar & Ms. Aarushi Singh, Advocates for Respondent No.3/ SAI.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE SUBRAMONIUM PRASAD

ORDER

18.05.2023

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1. Ms. Asmita Singh – learned Counsel assisting the learned Amicus Curiae, is directed to place the submissions of the learned Amicus Curiae on record within seven days.
2. Mr. Gautam Narayan – learned Amicus Curiae, submits that the Respondents No.1 & 2/ UOI as well as Respondent No.3/ Sports Authority of India (SAI) be directed to inform this Court as to whether Respondent No.4/ Special Olympics Bharat is still a National Sports Federation.
3. Further, it is also necessary to look into the tenure of the office



bearers and also the process of selection of national coaches especially to ascertain as to whether they are in accordance with the National Sports Development Code of India (NSCI) - 2011, or not. The UOI shall submit a report in that regard.

4. The Respondent No.3/ SAI is directed to place on record the internationally accepted norms for selection of sportspersons with intellectual disability for participation in events like Special Olympics.

5. Mr. Anurag Ahluwalia, learned CGSC who is present in Court, is directed to ensure compliance of the aforesaid directions.

6. The UOI shall also respond to Article 2.01(c) & 2.01(d) of the Special Olympic Association.

7. List on 20.07.2023.

SATISH CHANDRA SHARMA, CJ

SUBRAMONIUM PRASAD, J

MAY 18, 2023
B.S. Rohella